

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3323
TO BE ANSWERED ON MARCH 12, 2026
AFFORDABLE HOUSING IN UTTAR PRADESH**

NO. 3323. SHRI KANWAR SINGH TANWAR:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has reviewed district-level requirements for providing affordable housing in Amroha district, Uttar Pradesh along with the progress made in this regard including the assessment of the urban housing assistance schemes for the eligible families in the municipal areas of Amroha and Hasanpur and the growing semi-urban areas around Gajraula, Bachhraon and Dhanaura in order to ensure housing facilities for all the targeted beneficiaries in a time-bound manner;**
- (b) if so, the details of the respective number of houses approved, completed including pending works, funds release along with the measures taken in the said district under the beneficiary facilitation framework during the last three years; and**
- (c) if not, the reasons therefor?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

- (a) to (c): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana – Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to all eligible urban beneficiaries across the country. The scheme period of PMAY-U has been extended up to 30th September 2026 for completion of under-construction houses and release of funds through SNA-SPARSH module.**

Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to construct, purchase and rent a house by 1 crore additional eligible beneficiaries at affordable cost in next five years.

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PMAY-U and PMAY-U 2.0 adopt a demand driven approach wherein States/Union Territories (UTs) assess the requirement through their Urban Local Bodies (ULBs)/Implementing Agencies in their respective jurisdictions. Eligible citizens are also allowed to apply through Unified Web Portal of PMAY-U 2.0 with all details on the portal. States/UTs/ULBs validate the beneficiaries as per the eligibility criteria of the scheme guidelines and selection/scrutiny of beneficiary lists are done by the States/UTs. The Scheme Guidelines and Unified Web Portal for submitting the online applications can be accessed through <https://pmay-urban.gov.in>. Based on the demand survey and selection of beneficiaries, the project proposals are prepared and approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States/UTs for further consideration of release of Central Assistance by the Central Sanctioning and Monitoring Committee (CSMC).

Based on the project proposal submitted by States/UTs, a total of 125.15 lakh houses including 13.67 lakh under PMAY-U 2.0, have been sanctioned by the Ministry, so far across the country including district of Amroha in Uttar Pradesh. Of the sanctioned houses, 116.57 lakh houses have been grounded; of which 97.30 lakh are completed/delivered to the beneficiaries as on 02.03.2026.

As per the project proposal submitted by State Government of Uttar Pradesh, a total of 17,686 houses have been sanctioned for district of Amroha, of which 13,398 houses have been grounded and 11,595 are completed. The committed Central Assistance is ₹267.85 crore, of which ₹215.25 crore has already been released, based on compliances submitted by the State government. The ULB-wise details of houses approved, grounded and completed/delivered to the beneficiaries along with fund released during the last three years in Amroha district under PMAY-U/PMAY-U 2.0 are at Annexure.

The Ministry conducts regular review with the States/UTs on progress of the scheme including timely submission of compliances by States/UTs for subsequent release of Central Assistance and its utilization for completion of the sanctioned houses within the stipulated timeline.

Annexure referred in reply to LS USQ No. 3323 due for answer on 12.03.2026
 ULB-wise details of houses approved, grounded and completed/delivered to the beneficiaries along with fund released during the last three years in Amroha district under PMAY-U/PMAY-U 2.0

S. No.	City Name	Physical Progress of Houses (Nos.)			Financial Progress (₹ in crore)		
		Sanctioned	Grounded	Completed/ Delivered	Central Assistance		
					Sanctioned	Released since inception	Released during last three years (FY 2022-25)
1	Amroha	8,602	5,864	4,789	130.72	96.97	4.29
2	Bachhraon	1,104	987	933	16.56	15.05	0.67
3	Dhanaura	809	715	668	12.25	11.1	1.10
4	Gajraula	2,486	2,021	1,831	37.78	32.13	5.83
5	Hasanpur	1,765	1,481	1,346	26.65	22.63	3.42
6	Joya	811	731	693	12.19	11.35	0.35
7	Naugawan Sadat	496	441	409	7.44	6.83	3.92
8	Said Nagli	355	188	123	5.33	3.48	1.90
9	Ujhari	1,263	896	732	18.95	14.36	0.39